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BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 151/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>07.11.2017</u>

Name of the Company:

Surat Goods Transport Pvt Ltd

V/s.

Fermos Engineering Pvt Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. NATALNA SUYARIA AW. PETITIONER WINCH

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<u>ORDER</u>

Learned Advocate Ms. Natasha Sutaria present for Operational Creditor/ Petitioner. None present for Respondent.

Proof of dispatch of application on Respondent filed.

Petitioner is directed to serve notice of date of hearing along with copy of order and file proof of service.

It is noticed that no resolution authorising the person that issued demand notice under section 8 is attached with application and it is not referred to in the application.

Learned Counsel appearing for petitioner is not in a position to state whether there was such resolution or not and she will make statement after verifying with the petitioner.

Petitioner shall file proof of service of copy of application on Respondent.

Respondent shall file its objections, if any, serving a copy in advance to Petitioner.

List the matter on 17.11.2017 for objections of Respondent and for hearing before admission.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 07th day of November, 2017.